

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE BENCH, CHENNAI)

ORIGINAL APPLICATION NO. 27 OF 2021

In the matter of:  
Tribunal on its own motion  
Suo Motu based on the news item in  
The Hindu E- Paper, Edition dt. 28.01.2021,  
"Faecal Contamination high in perandoor,  
Edapally Canals"

-VS-

The Principal Secretary to Govt. Of Kerala,  
Environment Department,  
Room No.406, 4<sup>th</sup> Floor Annex II,  
Secretariat, Thiruvananthapuram and Ors.

----Respondent(s)

**STATUS REPORT FILED BY ADDITIONAL CHIEF SECRETARY,  
ENVIRONMENT DEPARTMENT / 1<sup>ST</sup> RESPONDENT**

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Dated at Chennai on this the 02<sup>nd</sup> day of February, 2023.

for G. J. J. J.  
02/23

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

**STATUS REPORT FILED BY ADDITIONAL CHIEF SECRETARY,  
ENVIRONMENT DEPARTMENT, 1<sup>ST</sup> RESPONDENT IN O.A. 27 OF  
2021 (SZ) BEFORE THE HONOURABLE NATIONAL GREEN  
TRIBUNAL, SOUTH ZONE, CHENNAI.**

This report is filed in compliance to the Order dated 02/01/2023 of the Tribunal in Original Application No.27/2021.

2. The issue highlighted in the said OA is the pollution in Perandoor and Edappally canals in Ernakulam District. As per the direction of the Tribunal, Kerala State Pollution Control Board has initiated steps to identify the industries/establishments located along the banks of the canals and along the banks of the drains leading to the canal. The Board had issued showcause notices/direction to 66 nos. of identified violators including the 23 establishments already reported before the Hon'ble Tribunal in the previous report. The Board had given direction to the Secretary, Kochi Corporation to close the Kaloor slaughter house, owned by Kochi Corporation one of the major sources of pollution of Perandoor canal and it was closed down on 26.09.2022. After that the Kochi Corporation took a number of temporary measures to prevent the waste water discharge to the Perandoor canal. Based on the measures taken, the Board revoked the closure order conditionally. Board is closely monitoring the control measures provided in the slaughter house to prevent the waste water discharge to the Perandoor canal. Divisional Railway Manager, Thiruvananthapuram was instructed to intervene to take action to construct Sewage Treatment plant at Ernakulam Junction Railway station and to provide facility for proper disposal waste containing oil from loco shed.

3. A Public Awareness Programme with the participation of all stakeholders and concerned authorities was conducted by Kerala State Pollution Control Board on 21/01/2023 at the Regional Office, Ernakulam.

4. A Joint Committee meeting was conducted by Kochi Municipal Corporation on 23/01/2023 for updating the action taken measures to rejuvenate and reduce pollution due to faecal contamination in Thevara-Perandoor and Edappally canal, by the regulating and implementing authorities. A sanitation survey for identification of effluents into canal has been completed by the Kochi Corporation and the total outlets identified are 309 households and 231 establishments. Notice has been issued to them and outlets of 232 households and 76 establishments were closed. 360 CCTV cameras to monitor illegal activities like waste dumping in public places and water bodies have been already installed. Drain cleaning activities were done in the years 2021-22, 2022-23 and it is proposed for 2023-24 for an amount of Rs 19,77,61,450. Willington and Brahmapuram FSTP of capacity 0.1MLD are running on full load. Greater Cochin Development Authority has two STPS- one at Marine Drive which is functioning on its full capacity of 900 KLD and the other at Jawahar Lal Nehru International Stadium having a capacity of 750 KLD which is noted by the NGT

as underutilized. STP at JNI Stadium till now was treating the sewage from the shops and the common toilets in the stadium only. Now GCDA have signed MOU with two agencies and is expected to reach its full capacity within three months. A Master Drainage Project is being envisaged for the Kochi Municipal Corporation, which will rejuvenate the water bodies and canals within the city Limits.

5. Government of Kerala has formed Integrated Urban Regeneration and Water Transport System (IURWTS) in 2018 to renew & rejuvenate 5 major canals of 34 km in Kochi and to develop the urban area for inland navigation, thereby providing with last mile connectivity and to promote tourism/ and providing pollution free rivers. The project also envisaged rehabilitation of the slum dwellers and establish sewer network with treatment facilities to tackle the problem of direct discharge of sewer into the canals adoption of solid waste management. Government of Kerala also formed Special Purpose Vehicle (SPV) under Kochi Metro Rail Limited (KMRL) to implement the project with KIFB fund.

6. M/s KMRL had been entrusted the work of the development of the Edappally and Thevara - Perandoor Canals along with Chilavannoor Canal. As part of the project, it is proposed to install sanitary sewer lines and STP's along with other activities. In their project, M/s KMRL has envisaged the construction of Sewerage Treatment Plants. Location of STPs are at Elamkulam, Vennala, Perandoor and Muttar. KMRL has completed the DPR preparation of STPS at Vennala, Muttar, Perandoor and Elamkulam along with sewer networks. Implementation of these projects will facilitate resolving of pollution in Edappally canal, Thevara- Perandoor canal. Further DPRs prepared by Kochi Metro Rail Limited duly vetted by CUBE-IIT Chennai for STPs and sewer line at Muttar, Perandoor, Vennala, Elamkulam for an amount of Rs.324.28 Crore, Rs.232.68 Crore, RS 499.26 Crore, Rs.367.63 Crore respectively were forwarded to the Ministry Of Jal Sakti for consideration of getting funding under NRCD.

7. Kerala Water Authority has no sewerage networks in the above area. The following are the present and proposed sewerage works of Kerala Water Authority in the Kochi Corporation.

SI No.	Sewage Work/proposal	Remarks
1.	4.5 MLD STP at Elamkulam replaced by a newly constructed 5MLD plant under AMRUT at Elamkulam. Length of existing network is 28 km.	Initial network was only for collecting 3.25 MLD. Now additional network proposal for full utilization of the plant for Rs. 63.9 crores submitted for Administrative Sanction under Rebuild Kerala

		3 Initiative. Cabinet sanction received. Administrative Sanction as G.O awaiting. Additional Network work length proposed is 16.94 km and connection proposed is 2000.
2.	DER of 5 MLD STP and network near AMRUT Plant at Elamkulam for Rs.193.3 crores submitted to AMRUT for getting Administrative sanction under AMRUT 2	Administrative Sanction awaiting under AMRUT 2
3.	DER preparation of 15 MLD STP and network in Elamkulam STP compound	DER preparation under progress.
4.	DER of Sewerage network for Vaduthala for 9.3 MLD capacity.	Detailed Survey works to be arranged.

8. It is submitted that all earnest efforts are being taken by the State for arriving at a permanent solution for the abatement of pollution of the canals.

Dated this the 1<sup>st</sup> day of February, 2023.

DR. VENU.V  
Additional Chief Secretary

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GREEN TRIBUNAL  
(SOUTHERN ZONE BENCH, CHENNAI)

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2021

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DEPARTMENT/1<sup>ST</sup> RESPONDENT

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